

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 51412/2023

(Arising out of impugned final judgment and order dated 07-08-2023 in Appln. under Section 482 No. 27481/2023 passed by the High Court Of Judicature At Allahabad)

ABDUL SALAM @ SHANU & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.6125/2024-CONDONATION OF DELAY IN FILING
IA No.6122/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No.6124/2024-EXEMPTION FROM FILING O.T.
IA No.6127/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Shadan Farasat, AOR
Mr. Aman Naqvi, Adv.
Mr. Harshit Anand, Adv.
Ms. Hrishika Jain, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Mreganka Kukreja, Adv.
Mr. Abhishek Babbar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Applications seeking exemption from filing C/C of the impugned judgment and exemption from filing O.T. are allowed.

Issue notice on the special leave petition as well as on the prayer for interim relief.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)